

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21807 of 2018

(Arising out of Order-in-Original No. CAL-EXCUS-000-COM-004-18-19 dated 16.08.2018 passed by the Commissioner of Central Excise GST and Central Excise, Kozhikode.)

M/s. Orion Ventures

15/355Q, Opp. Post Office,
Tirur Road, Down Hill P.O
Malappuram – 676 519.
Kerala.

Appellant(s)

VERSUS

**The Commissioner of Central GST
and Central Excise**

C.R. Building, Mananchira,
Calicut – 676 519.
Kerala.

Respondent(s)

APPEARANCE:

None Advocate for the Appellant.

Shri M. A. Jithendra, Asst. Commissioner (AR) for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

FINAL ORDER NO. 22007 / 2025

DATE OF HEARING: 15.12.2025

DATE OF DECISION: 15.12.2025

PER: DR. D.M. MISRA

The Appellant through letter dated 25.08.2025 submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the

Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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